

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 737 of 2004

Jabalpur, this the 15th day of September, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri A.K. Bhatnagar, Judicial Member

Ashok Kumar Dixit, S/o. Shri Ramlal  
Dixit, Date of birth 28.5.1965,  
Conservation Asstt. Grade-I, Archeological  
Survey of India, Bhopal. .... Applicant

(By Advocate - Shri V. Tripathi)

versus

1. Union of India,  
through its Secretary,  
Ministry of Tourism & Culture,  
New Delhi.
2. Director General, Archeological  
Survey of India, Janpad, New Delhi.
3. Director (Administration),  
Archeological Survey of India,  
Janpad, New Delhi.
4. Superintending Archeologist,  
Archeological Survey of India,  
Bhopal Circle, Bhopal. .... Respondents

ORDER (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant  
has sought the following main reliefs :

- "(ii) set aside the adverse CR dated 24.1.2000  
Annexure A-1 and also the rejection order dated  
4.1.2001 Annexure A-5;
- (iii) consequently, command the respondents to  
provide all consequential benefits to the applicant  
as if the aforesaid CR is never communicated to him.

2. The brief facts of the case are that the applicant  
is working as a Conservation Assistant Grade-I in  
Archaeological Survey of India. While he was working as  
such at Sub Circle, Rewa he was communicated with adverse  
remarks made in his CR for the year 1999-2000. After

receipt of the adverse remarks in the confidential report, the applicant submitted a representation which was later rejected. He has then represented to the higher authority i.e. Director (Administration), Archaeological Survey of India, New Delhi (respondent No. 3) on 17th September 2002. This representation is still pending and has not yet been decided by the respondents. Hence, he has filed this Original Application.

3. Heard the learned counsel for the applicant.

4. In the facts and circumstances of the case, we deem it appropriate to direct the respondent No. 3 i.e. Director (Administration), Archaeological Survey of India, New Delhi to consider the representation of the applicant dated 17th September, 2002, and take a decision by passing a speaking, detailed and reasoned order and communicate the same within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The learned counsel for the applicant is directed to send a copy of this order as well as a copy of the petition immediately to the respondent No. 3, in any case within a week by registered post from today.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

(A.K. Bhatnagar)  
Judicial Member

(M.P. Singh)  
Vice Chairman

Issued on  
21-9-03  
"SA"

प्रांतिक यंत्र वेत्ता..... जलपुर, दि.....  
प्रांतिक यंत्र वेत्ता..... जलपुर, दि.....  
(1) अधिकारी, उत्तर भारतीय यात्रा उत्तरोत्तरीय जलपुर  
(2) अधिकारी श्री/महिला/पुरुष..... के कार्रवाल  
(3) प्रांतिक यंत्र वेत्ता/वृष्टि..... के कार्रवाल  
(4) उत्तराधि, लोकांश, अयलपुर व्यापारी  
सूचना एवं आवश्यक कार्यवाली देख  
उप सचिवाल